

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 224 OF 1993.
Tx No.

DATE OF DECISION 5.5.1993.

Narayanbhai Dahyabhai Samra, Petitioner

Mr. D.K. Mehta, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. Akil Kureshi, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. M.R.Kolhatkar, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Narayanbhai Dahyabhai Samra,
residing at Zariyawada,
P.O. Shil, Tal. Mangrol,
Dist. Junagadh.

.... Applicant.

(Advocate: Mr. D.K. Mehta)

Versus.

1. Union of India
notice to be served through
The Chief General Manager,
Telecom, Gujarat Circle,
Ahmedabad.

2. Divisional Engineer
Telegraphs, Amreli Division
Amreli.

.... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A. No. 224 OF 1993

Date: 5.5.1993.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

Heard Mr. D.K. Mehta, learned advocate for
the applicant and Mr. Akil Kureshi, learned advocate
for the respondents.

2. This application under section 19 of the
Administrative Tribunals Act, 1985, is filed by the
applicant, working as temporary telephone operator with
the respondents department, seeking the relief that
the direction be issued to the Chief General Manager,
Telecom, Gujarat Circle, Ahmedabad-9, i.e., respondent
No. 1, to dispose of the appeal Annexure A-3 dated
23rd January, 1990 filed by the applicant after affordin
him an opportunity of hearing. The learned advocate
for the applicant submits that more than three years

have passed since the appeal is filed by the applicant, Annexure A-3, before the respondent No.1 and therefore, the respondent No.1 should be directed to decide the appeal filed by the applicant within a stipulated time. The learned advocate Mr. Akil Kureshi submits that though it is true that the appeal is pending since 23rd January, 1990, the reasonable time be given to the respondent No.1 to dispose of the same. Hence we pass the following order.

O R D E R

The application is allowed to the extent that the direction is given to the respondent No.1, Chief General Manager, Telecom, Gujarat Circle, Ahmedabad-9, before whom the appeal Annexure A-3 dated 23rd January, 1990 filed by the applicant is pending
~~and the said officer is directed~~ to dispose of the said appeal within two months from the receipt of the order of this Tribunal after giving an opportunity of hearing to the applicant, if the applicant has prayed for personal hearing, ~~disposed of the appeal~~ according to law applicable to the applicant. Application is disposed of with no order as to costs.

MR Kolhatkar

(M.R.Kolhatkar)
Member (A)

Renzl

(R.C.Bhatt)
Member (J)

Narayanbhai Dahyabhai Samra,
residing at Zariyagada,
P.O. Shil, Tal. Mangrol,
Dist. Junagadh.

.... Applicant.

(Advocate:Mr. D.K.Mehta)

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Per: Hon'ble Mr.R.C.Bhatt, Judicial Member.

Heard Mr. D.K. Mehta, learned advocate for
the applicant and Mr. Akil Kureshi, learned advocate
for the respondents.

2. This application under section 19 of the
Administrative Tribunals Act, 1985, is filed by the
applicant, working as temporary telephone operator with
the respondents department, seeking the relief that
the direction be issued to the Chief General Manager,
Telecom, Gujarat Circle, Ahmedabad-9., i.e., respondent
No. 1, to dispose of the appeal Annexure A-3 dated
23rd January, 1990 filed by the applicant after affording
him an opportunity of hearing. The learned advocate
for the applicant submits that more than three years

have passed since the appeal is filed by the applicant, Annexure A-3, before the respondent No.1 and therefore, the respondent No.1 should be directed to decide the appeal filed by the applicant within a stipulated time. The learned advocate Mr. Akil Kureshi submits that though it is true that the appeal is pending since 23rd January, 1990, the reasonable time be given to the respondent No.1 to dispose of the same. Hence we pass the following order.

O R D E R

The application is allowed to the extent that the direction is given to the respondent No.1, Chief General Manager, Telecom, Gujarat Circle, Ahmedabad-9, before whom the appeal Annexure A-3 dated 23rd January, 1990 filed by the applicant is pending and the said officer is directed to dispose of the said appeal within two months from the receipt of the order of this Tribunal after giving an opportunity of hearing to the applicant, if the applicant has prayed for personal hearing, disposed of the appeal according to law applicable to the applicant. Application is disposed of with no order as to costs.

(M.R.Kolhatkar)
Member (A)

(R.C.Bhatt)
Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

Application No. 224 of 1993,
Transfer Application No. _____ Old W.Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 7/6/93

Countersigned :

Abhijit
Section Officer/Court officer

ICR&h&Luis
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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